

ITEM NO.5

COURT NO.3

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 31/2022

ASHWINI KUMAR UPADHYAY

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.
(FOR ADMISSION)

Respondent(s)

Date : 10-10-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s) Mr. Ashwini Kumar Upadhyay, Adv.
Mr. Ashwani Kumar Dubey, AOR
Ms. Asha Upadhyay, Adv.
Mr. Chandra Shekhar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

We find the petition misconceived as what is being sought is implementation of the judgment of this Court in respect of disclosure of criminal cases and the petitioner has not filed any pleadings before the Election Commission whereby the Election Commission would have expressed its helplessness in the matter. That being the position, it is for the petitioner to approach the Election Commission with this grievance.

The Writ Petition is dismissed with the aforesaid observations.

[ASHA SUNDRIYAL]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)